

बरोजगार स्नातकों को लाइसेंसों और
ठकों का दिया जाना

1416. श्री जगदीश प्रसाद माथुर :

श्री कलराज मिश्र :

श्री हरि शंकर भाभडा :

क्या पेट्रोलियम, रसायन और उर्वरक
मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय, इससे सम्बद्ध
मंत्रालयों और संबंधित सरकारी उपक्रमों ने
पिछले वर्ष कितने लाइसेंस और कितने ठेके
दिये और प्रत्येक मामले में कितनी राशि
अन्तर्ग्रस्त है ;

(ख) उनमें से कितने ठेके बेरोजगार
स्नातकों को दिये गये ;

(ग) क्या सरकार उन व्यक्तियों को
जिनको आपात स्थिति के दौरान ठेके और
लाइसेंस दिये जाने के मामले में नुकसान
पहुँचे थे, प्राथमिकता देने का विचार रखती
है ; और

(घ) यदि नहीं, तो इसके क्या कारण
हैं ?

†[Grant of licences and contracts to un-
employed graduates

1416. SHRI JAGDISH PRASAD

MATHUR;

SHRI KALRAJ MISHRA:

SHRI HARISHANKER

BHABHDA;

Will the Minister of PETROLEUM,
CHEMICALS AND FERTILIZERS be
pleased to state:

(a) the number of licences and con-
tracts granted by his Ministry, its
attached offices and related public
undertakings during the last year
alongwith the details of the amount
involved in each case;

(b) the number of contracts out
of these granted to the unemployed
graduates;

(c) whether Government propose
to give preference to those persons
who had suffered during emergency
in granting these contracts and licen-
ces; and

(d) if not, what are the reasons
therefor?]

पेट्रोलियम, रसायन और उर्वरक मंत्री
(श्री हेमवती नन्दन बहुगुणा) : (क) से
(घ) पेट्रोलियम, रसायन और उर्वरक
मंत्रालय द्वारा कोई औद्योगिक लाइसेंस नहीं
दिया जाता है। यह मंत्रालय उद्योग मंत्रालय
को केवल उचित सिफारिश भेजता है।

इस मंत्रालय के नियंत्रणाधीन उपक्रम
अपने सामान्य कारोबार के दौरान अनेक
सौदे करते हैं जिनको ठेके में शामिल किया जा
सकता है। इस सूचना को एकत्र करने में
बहुत अधिक परिश्रम करना पड़ेगा और
इसमें समय भी अधिक लगेगा जो प्राप्त होने
वाले परिणामों के अनुरूप नहीं होगा।

लाइसेंस और ठेके देने के मामले में
आपात स्थिति से पीड़ित व्यक्तियों को
वरीयता देने का कोई प्रस्ताव नहीं है।

†[THE MINISTER OF PETRO-
LEUM, CHEMICALS AND FERTILI-
ZERS (SHRI H. N. BAHUGUNA):

(a) to (d) No industrial licences are
granted by the Ministry of Petro-
leum, Chemicals and Fertilizers. The
Ministry only makes appropriate
recommendations to the Ministry of
Industry.

The undertakings under its control,
in the normal course of business,
enter into a very large number of
transactions which would be covered
by the term 'contract'. Collection of
this information will be quite labo-
rious and time consuming which will
not be commensurate with the
results achieved.

There is no proposal to give preference to persons affected by the emergency in the matter of grant of licences and contracts.]

Report of the committee on selection of site for the fertilizer plant based on Bombay High Gas

1417. SHRI SADASHIV BAGAITKAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the committee headed by Shri Gangoli which was appointed to suggest a site for the fertilizer plant based on Bombay High Gas submitted a report which was not signed; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b) The Task Force of the NCEPC under the Chairmanship of Dr. A. K. Gangoli has submitted two reports in the matter, both of which were duly signed by all the members, including the Chairman.

Scheme to provide free legal aid to the poor

1418. SHRI V. P. MUNUSAMY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is fact that the schemes for providing free legal aid to the poor submitted by some States/Union Territories during the last two years have not been cleared by the Planning Commission and his Ministry; and

(b) what is the number of States which have approached for Central assistance for the implementation of their schemes for free legal aid to

the poor during the years 1975-76 and 1976-77?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Provisions were made in fifth plan for legal aid assistance for scheduled castes/tribes in the State Plans of Bihar, Gujarat, Haryana, Himachal Pradesh, Punjab, Tripura and Uttar Pradesh and Union Territory plans of Andaman & Nicobar and Pondicherry. There was no case during the last two years (1976-77 and 1977-78) when the proposals of any State Government regarding free legal aid was not cleared by the Planning Commission.

As regards financial assistance from the Centre to the States for the implementation of their schemes for the free legal aid to the poor during the years 1975-76 and 1976-77, the matter does not arise as there was no provision in the Central Budget for grants in respect of legal aid. A token provision of Rs. 1 lakh has been made in the current Budget for the year 1978-79 and this is the first time that such a provision has been made in the Government of India's Budget.

Donations paid by M/s National Rayon Corporation Limited

1419. SHRI KRISHNARAO NARAYAN DHULAY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply to Unstarred Question 572 given in th Rajya Sabha on th 24th July, 1978 and state the names of the different institutions and parties to whom donations were given by M/s. National Rayon Corporation Limited?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): The details of the donations given to different institutions as per para 1 of the reply to Unstarred Question Number 572 given in the Rajya Sabha on July 24, 1978 are given in the enclosed statement.